

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

STARRED QUESTION NO:399
ANSWERED ON:20.04.2000
MONITORING OF RAIL ACCIDENTS
RAGHUNANDAN LAL BHATIA

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government propose to establish an "independent whole-time authority" for going into the causes of railway accidents and to examine the necessary steps to be taken to prevent the accidents;
- (b) if so, the broad features thereof; and
- (c) the time by which the final decision is likely to be taken in this regard ?

Answer

MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE)

- (a) to (c) A statement is laid on the Table of the Sabha.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF STARRED QUESTION NO. 399 BY SHRI R. BHATIA TO BE ANSWERED IN LOK SABHA ON 20.04.2000 REGARDING MONITORING OF RAIL ACCIDENTS

(a) No, Sir. However, as per the Railways Act, 1989 serious accidents are being inquired into by the Commission of Railway Safety, which is a Statutory Body, independent of Ministry of Railways, and under the Ministry of Civil Aviation. In case of extremely serious accidents such as Khanna and Gaisal accidents in the recent past, Judicial Commissions of Inquiry have been set up. In case of Gaisal accident, CBI has been entrusted to investigate the criminal intent involved, if any. All other accidents are inquired into by a Committee of Officers/Supervisors of appropriate grade depending on the severity of the accident.

- (b) & (c) Do not arise.